

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).26219/2025

[Arising out of impugned final judgment and order dated 16-01-2019 in CRLA No.296/1987 passed by the High Court of Judicature at Allahabad]

VINOD

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH

RESPONDENT(S)

FOR ADMISSION and I.R.

IA No. 149996/2025 - CONDONATION OF DELAY IN FILING

IA No. 149998/2025 - EXEMPTION FROM FILING O.T.

Date : 01-08-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) :

Ms. Pragati Neekhara, AOR

Mr. Navneet Dogra, Adv.

Mr. Aniket Patel, Adv.

Mr. Rivik Bharadwaj, Adv.

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Leave granted.
3. Tag and list this appeal along with Crl. A. @ S.L.P.
(Crl.) No.10037 of 2019.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)